

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00536/2019**  
**Chandigarh, this the 22<sup>nd</sup> day of May, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Jagmohan Singh, aged 65 years, S/o Sh. Gajjan Singh, Inspector (Retd.) (Group 'B') Chandigarh Transport Undertaking, Chandigarh, R/o Village and Post Office Boormajra, Tehsil Morinda, District Ropar.

....**Applicant**

**(Present: Mr. J.R. Syal, Advocate)**

**Versus**

1. Union of India, through its Secretary to Government of India, Ministry of Home Affairs, New Delhi – 110001.
2. Union Territory, Chandigarh through Home Secretary, U.T. Secretariat, Deluxe Building, Sector 9-D, Chandigarh – 160009.
3. Secretary Transport, U.T. Secretariat, Deluxe Building, Sector 9-D, Chandigarh – 160009.
4. Divisional Manager-cum-Director Transport, Chandigarh Transport Undertaking, Chandigarh, Plot No. 701, Industrial Area, Phase-1, Chandigarh – 160002.

.....

**Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. The present O.A. has been filed by the applicant seeking a direction from the respondents to consider his case for grant of financial upgradation under ACP Scheme, on completion of 4, 9 and 14 years of service in the cadre of Inspector in the Chandigarh Transport Undertaking.
2. Heard.
3. Learned counsel for the applicant submitted that though he opted for grant of ACP after 4, 9 and 14 years during his service period and retired in the year 2012, but the benefit have not been granted to him, till date. He referred to a communication dated

11.12.2015 wherein it was decided by the Chandigarh Administration to grant the benefit of ACP, even to those employees, who could not give their option for grant of benefit after 4, 9 and 14 years service, within two months from the date of issuance of that letter. He further submitted that in reply to the application, filed under RTI Act, the respondents replied vide communication dated 18.04.2017, 21.04.2017 and 23.05.2017 (Annexures A-6, A-7 and A-8 respectively) that his case is under active consideration. Learned counsel contended that the matter has not been finally decided till date. He, therefore, prayed that the applicant would be satisfied if a direction is issued to the respondents to expedite the matter.

4. Considering the short prayer made by learned counsel for the applicant and in view of the fact that the matter is under process with the respondents, this O.A. is disposed of in limine, with a direction to the respondents to finalize the matter of the applicant regarding grant of ACP benefits, as prayed for, by passing speaking and reasoned order, within a period of two months from the date of receipt of a copy of this order. A copy of such order be communicated to the applicant.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.  
No costs.

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 22.05.2019**

‘mw’